

C O N T E N T S

**Fifteenth Series, Vol.XIII, Sixth Session, 2010/1932 (Saka)
No.4, Monday, November 15, 2010/Kartika 24, 1932(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, November 15, 2010/Kartika 24, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

...(व्यवधान)

11.0 ¼ hrs.

At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

अध्यक्ष महोदया : आप क्यों खड़े हैं?

...(व्यवधान)

MADAM SPEAKER: Now, the Question Hour. Hon. Members, please sit down.

... (Interruptions)

MADAM SPEAKER: Question No. 81. Shri Pralhad Joshi; Shri K.C. Venugopal.

... (Interruptions)

अध्यक्ष महोदया : आप वापस जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...*

MADAM SPEAKER: Hon. Members, please go back to your seats.

... (Interruptions)

अध्यक्ष महोदया : आप वापस जाइए। जाकर अपनी सीट पर बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

...(व्यवधान)

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...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बैठ जाइए। प्रश्न काल चलाइए।

...(व्यवधान)

* Not recorded.

अध्यक्ष महोदया : शैलेन्द्र कुमार जी, प्रश्न काल चलाइए।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

... (व्यवधान)

MADAM SPEAKER: Shri K.C. Venugopal.

... (*Interruptions*)

(Q. No. 81)

SHRI K.C. VENUGOPAL: Madam Speaker, thank you. ... *(Interruptions)*
Pradhan Manthri Grameen Sadak Yojana is an excellent Programme for the upliftment of the rural infrastructure. I should congratulate the UPA Government for giving more emphasis to this excellent Programme. ... *(Interruptions)*

The reply given by the hon. Minister reveals the fact that some of the States, including the State of Kerala, are showing very poor performance in the implementation of this Programme. ... *(Interruptions)* The main reason for this deprived performance in Kerala is impractical and inflexible guidelines of the Scheme. ... *(Interruptions)*

As we are aware, Kerala is having a high density of population and the availability of land is hard. ... *(Interruptions)* So many times, the MPs from Kerala and the State Government of Kerala requested the Ministry for relaxation of guidelines in the case of width and gradient. ... *(Interruptions)*

I would like to know from the hon. Minister, through you, whether any proposal for modification of guidelines is in the pipeline, especially regarding the width and gradient on the basis of population. ... *(Interruptions)*

Also, the roads included in the list of core-network are found to be irrelevant. ... *(Interruptions)* In this context, I would like to know whether the Government can give any direction to modify the core network. ... *(Interruptions)*

There is one more question regarding the tender.

श्री प्रदीप जैन : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से सम्मानित सदस्य को बताना चाहता हूँ कि इस प्रश्न का कोई प्रस्ताव मंत्रालय के पास लंबित नहीं है। ...*(व्यवधान)*

SHRI K.C. VENUGOPAL : I am asking a specific question. My question is: Can the Government modify the guidelines with regard to width and gradient? ... *(Interruptions)* We, the Members of Parliament from Kerala, requested for modifications in the guidelines with regard to width and gradient. ... *(Interruptions)*

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): It is not feasible to change the width and the gradient. ... (*Interruptions*)

श्री गोरखनाथ पाण्डेय : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ।... (व्यवधान) वर्ष 2009-10 में उत्तर प्रदेश सरकार द्वारा सड़क निर्माण योजना के अंतर्गत क्या मांग की गई?... (व्यवधान) कितने धन की मांग की गई और इन्होंने अब तक कितना पैसा रिलीज़ किया है?... (व्यवधान)

श्री प्रदीप जैन : अध्यक्ष महोदया, मैं आपके माध्यम से सम्मानित सदस्य को बताना चाहता हूँ। ... (व्यवधान) प्रधान मंत्री ग्राम सड़क योजना के अंतर्गत इम्पार्वर्ड कमेटी में जो प्रपोज़ल क्लीयर होकर आते हैं, ... (व्यवधान) उन पर धनराशि दी जाती है।... (व्यवधान) यह क्राइटेरिया बनाया गया है कि पहले भारत निर्माण की सड़कें, ... (व्यवधान) दूसरा, नक्सल अफ़ैक्टेड, तीसरा, वर्ल्ड बैंक और एडीबी द्वारा ... (व्यवधान) और चौथा बार्डर डिस्ट्रिक्ट में सड़कें बनाई जाएंगी।... (व्यवधान) पीएमजीएसवाई योजना के अंतर्गत उत्तर प्रदेश को भी धनराशि दी गई है।... (व्यवधान) इस वित्तीय वर्ष में हमने उत्तर प्रदेश को 1228 करोड़ रुपये आबंटित किए हैं।... (व्यवधान)

SHRI S.S. RAMASUBBU : Madam, the Pradhan Mantri Gram Sadak Yojana is a scheme to form new roads in order to establish link roads from villages to cities. ... (*Interruptions*) It is a worthy scheme established and implemented by our Government. But in Tamil Nadu, though most of the works are completed, funds have not been released from the Government. ... (*Interruptions*) They say that the funds have not been released by the Central Government. So, I would like to know whether there is any shortage in releasing the funds. ... (*Interruptions*)

SHRI C.P. JOSHI: Madam, as and when funds are required, we release the funds.... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at Twelve of the Clock.

11.07 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

MR. DEPUTY-SPEAKER: Now, Papers to be laid. Item Number 2 - Shri M.M. Pallam Raju.

... (*Interruptions*)

12.0 ½ hrs

At this stage, Shri Shailendra Kumar, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

12.01 hrs.**PAPERS LAID ON THE TABLE**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): On behalf of Shri M. Veerappa Moily, I beg to lay on the Table a copy of the Delimitation of Council Constituencies (Tamil Nadu) Order, 2010 (Hindi and English versions) published in Notification No. S.O. 2399(E) in Gazette of India dated the 30th September, 2010, issued under sub-section (3) of Section 3 of the Tamil Nadu Legislative Council Act, 2010.

... (*Interruptions*)

(Placed in Library, See No. LT 3172/15/10)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Ennore Port Limited and the Ministry of Shipping for the year 2010-2011.

(Placed in Library, See No. LT 3173/15/10)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table a copy of the Aircraft (4th Amendment) Rules, 2010 (Hindi and English versions) published in Notification

No. G.S.R. 766(E) in Gazette of India dated the 17th September, 2010, under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

(Placed in Library, See No. LT 3174/15/10)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): On behalf of Shri Salman Khursheed, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minorities, New Delhi, for the year 2007-2008.
 - (ii) Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minorities, New Delhi, for the year 2007-2008.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3175/15/10)

- (3) A copy of the Annual Report of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2010 (Hindi and English versions) published in Notification No. G/18-CWA/9/2010 in Gazette of India dated the 23rd September, 2010, under Section 40 of the Cost and Works Accountants Act, 1959.

(Placed in Library, See No. LT 3176/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2009-2010.

(ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3177/15/10)

(2) A copy of the Indian Boiler (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. G.S.R. 821(E) in Gazette of India dated the 7th October, 2010, under sub-section (2) of Section 28 of the Boilers Act, 1923.

(Placed in Library, See No. LT 3178/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 30 of the Tobacco Board Act, 1975:-

(i) G.S.R. 2258(E) in Gazette of India dated the 13th September, 2010, authorizing Tobacco Board to purchase the excess/unauthorized tobacco by charging penalties in the State of Andhra Pradesh.

(ii) G.S.R. 2259(E) in Gazette of India dated the 13th September, 2010, relaxing the provisions of Section 10 of the Tobacco Board Act in the State of Andhra Pradesh.

(Placed in Library, See No. LT 3179/15/10)

(4) A copy of the Newsprint Control (Amendment) Order, 2010 (Hindi and English versions) published in Notification No. S.O. 2329(E) in Gazette of India dated the 22nd September, 2010, issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No. LT 3180/15/10)

- (5) A copy of the Rubber (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 704(E) in Gazette of India dated the 25th August, 2010, under sub-section (3) of Section 25 of the Rubber Act, 1947, containing corrigendum thereto published in Notification No. G.S.R. 776(E) (in Hindi version only) dated 22nd September, 2010.

(Placed in Library, See No. LT 3181/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy of the Annual Administration Reports (Hindi and English versions) of Cantonment Boards, for the year 2009-2010.

(Placed in Library, See No. LT 3181-A/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): I beg to lay on the Table:

- (1) A copy of the Employees' Provident Funds (Amendment) Scheme, 2010 (Hindi and English versions) published in Notification No. G.S.R. 744(E) in Gazette of India dated the 9th September, 2010, under Section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(Placed in Library, See No. LT 3182/15/10)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:-

- (i) The Apprenticeship (Third Amendment) Rules, 2010 published in Notification No. G.S.R. 734(E) in Gazette of India dated the 8th September, 2010.

- (ii) The Apprenticeship (Fourth Amendment) Rules, 2010 published in Notification No. G.S.R. 733(E) in Gazette of India dated the 8th September, 2010.

(Placed in Library, See No. LT 3183/15/10)

... (*Interruptions*)

12.03 hrs.**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT****(i) 226th Report**

SHRI P.C. GADDIGOUDAR (BAGALKOT): I beg to lay on the Table the Two Hundred Twenty-sixth Report* (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The National Institutes of Technology (Amendment) Bill, 2010'.

(ii) Evidence

SHRI P.C. GADDIGOUDAR: I beg to lay on the Table a copy of the Evidence tendered before the Standing Committee on Human Resource Development on 'The National Institutes of Technology (Amendment) Bill, 2010'.

... (*Interruptions*)

12.03½ hrs.**BUSINESS ADVISORY COMMITTEE****22nd Report**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I beg to present the Twenty-second Report of the Business Advisory Committee.

... (*Interruptions*)

*The Report was presented to hon. Chairman, Rajya Sabha on 30th September, 2010 *vide* Direction 30 of the Directions by the Chairman, Rajya Sabha.

12.04 hrs.

ELECTION TO COMMITTEE

Rubber Board

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): I beg to move the following:--

“That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, read with sub-rule (1) of rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the rules made thereunder.”

MR. DEPUTY-SPEAKER: The question is:

“That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, read with sub-rule (1) of rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

... (Interruptions)

12.05 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS(GENERAL), 2010-2011

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 2010-2011.

(Placed in Library, See No. LT 3357/15/10)

12.05 ¼**DEMANDS FOR EXCESS GRANTS (GENERAL), 2008-09**

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to present a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 2008-09.

... (*Interruptions*)

(Placed in Library, See No. LT 3358/15/10)

12.05 ½ hrs.**MULTI-STATE CO-OPERATIVE SOCIETIES (AMENDMENT)****BILL, 2010***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): On behalf of Shri Sharad Pawar, I beg to move for leave to introduce a Bill to amend the Multi-State Co-operative Societies Act, 2002.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Multi-State Co-operative Societies Act, 2002.”

The motion was adopted.

PROF. K.V. THOMAS: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 15.11.2010.

12.06 hrs.

ENEMY PROPERTY (AMENDMENT AND VALIDATION)

BILL, 2010- Withdrawn

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to move for leave to withdraw a Bill further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to withdraw the Bill further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.”

The motion was adopted.

SHRI P. CHIDAMBARAM: I withdraw the Bill.

... (*Interruptions*)

12.07 hrs.

**ENEMY PROPERTY (AMENDMENT AND VALIDATION)
SECOND BILL, 2010***

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to move for leave to introduce a Bill further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce the Bill further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.”

The motion was adopted.

SHRI P. CHIDAMBARAM: I introduce the Bill.

... (Interruptions)

12.08 hrs

At this stage, Shri Raghvansh Prasad Singh and some other hon. Members came and stood on the floor near the Table.

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 15.11.2010.

12.09 hrs.

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may send slips immediately at the Table of the House as per the practice.

(i) Need to introduce double shift system in Kendriya Vidyalayas to meet the growing demand of educating children in these Vidyalayas

श्री महाबल मिश्रा (पश्चिम दिल्ली): आज देशभर में शिक्षा के अधिकार को सुचारु रूप से चलाने के लिए जरूरी है कि मौजूदा शिक्षण संस्थानों में आधारभूत ढांचों का अधिकतम इस्तेमाल हो, कोई भी अशिक्षित न रह जाये। इसका प्रयास हम सभी को करना चाहिए। आज देश में केन्द्रीय विद्यालयों का स्तर काफी अच्छा हो गया है। प्रत्येक व्यक्ति अपने बच्चों को केन्द्रीय विद्यालयों में पढ़ाना चाहता है। अपने बच्चों को दाखिला दिलाने हेतु आये दिन सांसदों के पास भी अभिभावकों की लाइन लगी रहती है। केन्द्रीय विद्यालयों में दाखिले की मांग अत्यधिक हो गई है। परन्तु सभी सांसद मजबूर हो जाते हैं। मेरा सुझाव है कि यदि केन्द्रीय विद्यालयों में डबल शिफ्ट में पढ़ाई कराई जाये तो इस समस्या का निदान हो सकता है।

मेरा सरकार से अनुरोध है कि देश के सभी केन्द्रीय विद्यालयों में डबल शिफ्ट में पढ़ाई कराई जाये ताकि इस समस्या का निदान हो सके।

* Treated as laid on the Table.

(ii) Need to amend the Gazette Notification dated 16 June, 2008 with a view to regularize colonies which came up after 31.3.2002 in Delhi

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): महोदय, दिल्ली में अनाधिकृत कॉलोनियों के विनियमन के विनियम से संबंधित भारत के राजपत्र दिनांक 16 जून, 2008 में यह प्रावधान किया गया है कि अनाधिकृत कॉलोनियों/बस्तियां, जिनमें नियमन योजना की औपचारिक घोणा की तिथि को 50 प्रतिशत से अधिक प्लॉटों पर निर्माण कार्य नहीं हुआ है, तथापि उपर्युक्त कालोनियों में 31-3-2002 के बाद और नियमन योजना की औपचारिक घोणा की तिथि तक बने प्लॉटों को कॉलोनी की नियमन की पात्रता निर्धारित करने के लिए ध्यान में रखकर की जायेगी। लेकिन, इस बारे में अब तक स्थिति स्पष्ट नहीं की गई है। इस संबंध में दिल्ली सरकार ने भी केन्द्र सरकार को वार् 2009 में नियमतिकरण से संबंधित भारत के राजपत्र दिनांक 16 जून, 2008 के बारे में स्पष्ट दिशा-निर्देश जारी किए जाने हेतु अनुरोध किया है।

मेरा सरकार से अनुरोध है कि वह ऐसी बस्तियों में जिनमें औपचारिक घोणा वार् 2008 तक उन कालोनियों में 50 प्रतिशत से अधिक मकान बनकर उनमें बड़ी संख्या में लोग रह रहे हैं, से संबंधित कालोनियों की नियमन पात्रता निर्धारित किए जाने से संबंधित गजट नोटिफिकेशन दिनांक 16 जून, 2008 के नियम 3.3 में आवश्यक संशोधन किये जाने हेतु जरूरी कदम उठाये।

(iii) Need to provide relief and financial assistance to the people affected by cyclone 'Jal' in Andhra Pradesh

DR. KRUPARANI KILLI (SRIKAKULAM): I would like to bring to the notice of this august House that the recent 'Jal' Cyclone has caused heavy damage in Andhra Pradesh. Several deaths have been reported and heavy rainfall has lashed several districts. State, as a whole, received 119.3 mm of rain fall, 99.4 mm during eight days earlier and 19.9 mm under the cyclone later. The damage caused due to incessant rains and the cyclonic storm 'Jal' is of hundreds of crores of Rupees. Fishermen also had lost their fishing boats and nets in the storm. Crops were damaged considerably. The heavy rains have damaged the roads and infrastructure in all the affected districts. I, therefore, request the Hon'ble Prime Minister to provide necessary relief measures as are required. Immediate financial assistance may be provided to the State Government for the affected farmers, fishermen and also the people who have lost houses.

**(iv) Need to set up a bench of Andhra Pradesh High Court in Ongole
Parliamentary Constituency, Andhra Pradesh**

SHRI M. SREENIVASULU REDDY (ONGOLE): I would like to draw the kind attention of the august House regarding the dire need for setting up a High Court Bench for South Coastal Area of Andhra Pradesh.

High Courts in the country were set up long back. Due to large-scale increase in the population and litigations, the Government has set up Benches in several other States of the country. The Advocates of Coastal Andhra Pradesh and Rayalseema area are peacefully agitating for the last one month by way of staging hunger strikes. The Advocates are boycotting Courts on account of which the litigant public, particularly the poor people in my Parliamentary Constituency are facing much inconvenience, mental agony, hardships and financial losses.

I would like to recall that the Advocates of South Coastal area and Rayalseema area had agitated earlier for 130 days in the year 1993 demanding for early establishment of a bench of Andhra Pradesh High Court. The request is still pending. Ongole (coastal area) represented by me in Parliament, being the gateway to Rayalseema and also a centrally located place, could be best suited for setting up of a Bench of the Andhra Pradesh High Court.

I, therefore, request the Hon'ble Minister for Law & Justice, through Hon'ble Speaker, to kindly intervene in the matter and request to give immediate instructions for setting up a High Court Bench for South Coastal area of Andhra Pradesh.

(v) Need to ban the production and use of Endosulfan, a pesticide affecting human health in the country

SHRI K.C. VENUGOPAL (ALAPPUZHA): Endosulfan is a deadly pesticide which is produced and used in India. But seventy-three countries have phased out or banned this insecticide and many other countries are on the way to ban it. But it is unfortunate that India opposed the ban citing economic losses at the sixth meeting of Persistent Organic Pollutants Review Committee to the Stockholm Convention. Kerala is a largely affected state by use of Endosulfan as it is causing distress among people of Kasargod district as this pesticide is being used in the Government owned plantations through aerial spraying. A large number of natives of Kasargod and southern bordering parts of Karnataka are severely affected by physical deformities, disorders of the central nervous system, psychiatric problems, mental retardation, cerebral and genetically abnormalities and cancer due to Endosulfan. The appointment of a new head of a six member central team to study the environmental problems created by Endosulfan gave favourable report on Endosulfan earlier which invited wide criticism. In 2004, a committee headed by the same person recommended to continue the use of Endosulfan after re-analyzing the report by O. P. Dubey Committee. He submitted the report underlining the opinion of Dubey Committee and the pesticide company representatives. Dubey Committee also submitted a favourable report for using the pesticide. Now, the public outrage is high, but the Government has appointed the same person to re-analyze the problem. So, I request the Government that the appointment may be re-examined and instead a new committee may be appointed which will be capable to enquire facts without any injustice. I also, request the Government that this deadly pesticide should be banned with immediate effect as it is a chlorinated insecticide that is chemically similar to DDT which was banned nearly 40 years ago and negatively affected environment, human beings and wildlife.

(vi) Need to provide water from Narmada Dam Project to the farmers of Jalore and Sirohi districts of Rajasthan for drinking and irrigation purposes and also to provide funds for the purpose

श्री देवजी एम. पटेल (जालौर): मेरे संसदीय क्षेत्र के अंतर्गत राजस्थान राज्य के जालौर एवं सिरोही दो जिले आते हैं, जहां सूखे की समस्या अधिक रहती है। पेयजल की समस्या से जनता परेशान रहती है तथा सिंचाई का प्रबंधन न होने से किसान त्रस्त है। नर्मदा परियोजना का पानी राजस्थान राज्य को प्राप्त हो रहा है, परन्तु माइनर एवं उपमाइनर में पानी उपलब्ध होने के बावजूद भी सिंचाई एवं पेयजल के लिए पानी का वितरण नहीं हो पा रहा है। रबी फसल का समय चल रहा है। पानी के अभाव में खेती कार्य प्रभावित है। प्रदेश सरकार द्वारा बजट की कमी बताई जा रही है।

अतः आपके माध्यम से केन्द्र सरकार से मांग करता हूं कि राजस्थान राज्य के जिला जालौर एवं सिरोही के किसानों और जनता को, सिंचाई तथा पेयजल समस्या को दृष्टिगत रखते हुए विशेष बजट का प्रबंध कर नर्मदा परियोजना से जल वितरण कराने की कृपा करें।

(vii) Need to make travel arrangements for applicants from Uttar Pradesh whose names have not been selected by the Haj Committee for pilgrimage to Saudi Arabia.

श्री शैलेन्द्र कुमार (कौशाम्बी): इस वर्ष कुरा के द्वारा हाजी चुने गए आजमीन हज ने आजमीनों की यात्रा रद्द कर दी है। जब हाजियों का पूर्व से यात्रा फार्म और यात्रा खर्च जमा है तो यात्रा रद्द करने का कोई औचित्य नहीं है। हज कमेटी एक लाख रूपया सफर पर खर्च के लिए लेती है। जबकि प्राइवेट टूर ऑपरेटर लगभग एक लाख पैसठ हजार लेते हैं। हज पर जाने वाले गरीब लोगों के लिए यह ठीक नहीं है। हज कमेटी का रवैया आजमीन हज के जज़बात को मजरूह करते हैं और इस अहम फरीजा के साथ मजाक है। हज के संबंध में रोज नई-नई मुश्किलें पैदा हो रही हैं। पूर्व में उत्तर प्रदेश में हज यात्रियों के लिए हज हाउस का निर्माण करवाया गया था। लेकिन अब हज हाउस को रख-रखाव करना कठिन हो रहा है। हज हाउस में पर्याप्त सुविधाओं का अभाव है। अब हाजियों को रो-बरोज नई-नई मुसीबतों और कठिनाईयों का सामना करना पड़ रहा है।

अतः मेरी केन्द्र सरकार से मांग है कि उत्तर प्रदेश के हज यात्री, जिनकी यात्रा हेतु पैसे एवं पासपोर्ट जमा हो चुके थे और जिनका चुनाव हज कमेटी के द्वारा निरस्त हुए हैं, उनकी हज यात्रा के समुचित प्रबंध कराये।

(viii) Need to take urgent measures to regulate the course of river Kosi posing a serious threat to villages in Supaul Parliamentary Constituency of Bihar

श्री विश्व मोहन कुमार (सुपौल): मेरे संसदीय क्षेत्र सुपौल, बिहार में कोसी नदी पर रेल महासेतु एवं पथपुल के निर्माण होने के कारण कोसी नदी के 13 कि.मी. चौड़े पानी के प्रवाह को 2 कि.मी. की चौड़ाई से प्रवाहित कराने से धारा काफी तीव्र गति से बह रही है, जिसके कारण तराई के दर्जनों गांव कभी भी कोसी में समा सकते हैं, जिससे आम लोगों में भय व्याप्त है। तटबंधों में सुधार न होने एवं पूर्व में प्रस्तावित गाइड बांध के निर्माण न होने से कभी भी गाइड बांध टूट सकता है। तत्काल में केवल 600 मीटर पश्चिम गाइड बांध का निर्माण कराया जा रहा है, जो उसके मुहाने पर पड़ने वाले दर्जनों गांव में बसे लोगों के जानामाल के लिए घातक सिद्ध होगा। अतः माननीय मंत्री जी से आग्रह है कि जानमाल की रक्षा करने एवं तटबंध को टूटने से बचाने के लिए महासेतु के नीचे तथा दक्षिण दोनों तरफ गाइड बांध की लंबाई कम से कम 10 कि०मी० बढ़ाई जाये तथा तटबंध के ऊपरी (उत्तरी) दोनों गाइड बांध की चौड़ाई कम की जाये, जिससे गांव एवं जानमाल की सुरक्षा की जाये तथा भयानक आपदा आने से बचाया जा सके।

(ix) Need to provide stoppages of various trains at Morappur, Bommidi and Dharmapuri Railway Stations in Dharmapuri Parliamentary Constituency, Tamil Nadu

SHRI R. THAMARAISELVAN (DHARMAPURI): Morappur is an ancient railway station under the Salem Division of Southern Railway which falls in my Parliamentary constituency, Dharmapuri. This station serves the people commuting towards Chennai and other parts of the State and the country. Hundreds of people visit this railway station regularly. However, two trains which are passing via Morappur do not stop over here. These trains are 3351/3352 Tata Nagar-Alleppey-Tatanagar-Bokaro Express and 2695/2696 Chennai-Thiruvananthapuram-Chennai Express. I, therefore, request the Hon'ble Minister to make a provision for stoppage for these trains at Morappur.

Similarly, Dharmapuri Railway Station under the Bangalore Division of South Western Railway serves the people of both Dharmapuri and Krishnagiri heading towards Bangalore, etc. However, this station does not have stoppage of 6537/6538 Bangalore-Nagarkovil-Bangalore Express. I, therefore, urge upon the Hon'ble Minister to make a stoppage of this train at Dharmapuri. Another important railway station falling in the district of Dharmapuri is Bommidi, this station also serves the people of Dharmapuri District. However, this station does not have stoppage for train numbers 6381/6382 Mumbai-Kanyakumari-Mumbai as well as 7229/7230 Sabari Express running between Thiruvananthapuram to Hyderabad via Tirupathi.

I urge the Central Government to provide the stoppages of all the above mentioned train at Morappur, Bommidi and Dharmapuri Railway Stations in my Parliamentary Constituency in Tamil Nadu.

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, the 16th November, 2010 at 11 a.m.

12.07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, November 16, 2010/Kartika 25, 1932 (Saka).

